GOVERNMENT OF INDIA MINISTRY OF COOPERATION

RAJYA SABHA UNSTARRED QUESTION NO 995

ANSWERED ON 28/07/2021

CIRCUMSTANCES FOR SETTING UP OF THE MINISTRY

995. SHRI VENKATARAMANA RAO MOPIDEVI:

Will the Minister of Cooperation be pleased to State:

- (a) the circumstances that led to setting up of a new Ministry for Cooperation;
- (b) the proposed functionalities and organizational structure thereof; and
- (c) whether the Central Ministry for Cooperation will work in tandem with the State Cooperative Departments?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF COOPERATION (SHRI B.L.VERMA)

- (a): Ministries/Departments are reorganized/merged/created keeping in view the functional requirements of the Government and to maximize its administrative efficiency.
- (b): Functions allocated to the Ministry of Cooperation as per the Government of India (Allocation of Business) Rules, 1961 are at Annexure-I.
- (c): Yes Sir

Annexure -I

- i) General Policy in the field of Co-operation and Co-ordination of Co-operation activities in all sectors
 Note:- The Ministries concerned are responsible for Co-operatives in the fields.
- ii) Realization of vision" from cooperation to prosperity"
- iii) Strengthening of cooperative movement in the country and deepening its reach up to the grassroots.
- iv) Promotion of cooperative-based economic development model, including the spirit of responsibility among its members to develop the country.
- v) Creation of appropriate policy, legal and institutional framework to help cooperatives realize their potential.
- vi) Matters relating to National Co-operative organization
- vii) National Co-operative Development Corporation
- viii) Incorporation, regulation and winding up of Co-operative societies with objects not confined to one State including administration of 'the Multi-State Co-operative Societies Act,2002(39 of 2002)': Provided that the administrative Ministry or Department shall be 'the Central Government' for the purpose of exercising powers under the Multi-State Co-operative Societies Act, 2002(39 of 2002), for Co-operative units functioning under its control.
- IX) Training of personnel of co-operative departments and co-operative institutions (including education of members, office bearers and non-officials).
